

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4552  
ANSWERED ON:21.02.2014  
UTILISATION OF CSR FUNDS  
Bhujbal Shri Sameer

**Will the Minister of FINANCE be pleased to state:**

- (a) whether public sector banks are complying with the provisions in respect of spending / utilisation of Corporate Social Responsibility (CSR) fund in the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether any proposals have been received from various agencies / Non Government organisations (NGOs) regarding CSR fund;
- (d) if so, the details thereof during each of the last three years and the current year, bank-wise; and
- (e) the action taken / proposed by the banks thereon?

**Answer**

The Minister of State in the Ministry of Finance (Shri Namo Narain Meena)

- (a)& (b): Reserve Bank of India (RBI) has issued a circular on Corporate Social Responsibility (CSR) dated 20.12.2007 to all Scheduled Commercial Banks (SCBs). Public Sector Banks, being regulated entities, are complying with the provisions of the aforesaid circular.
- (c) to (e): The Government has not received any such proposal. Further, Section 135 of Companies Act, 2013 relating to CSR is yet to be notified.